

[Shri Bedabrata Barua]  
(ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-5516/73].

REVIEWS & ANNUAL REPORTS OF FERTILIZERS & CHEMICALS TRAVANCORE, MADRAS REFINERIES LTD. AND HINDUSTAN INSECTICIDES LTD., FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited for the year 1971-72.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-5517/73.]
- (2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for the year 1971-72.
- (ii) Annual Report of the Madras Refineries Limited, Madras for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-5518/73.]
- (3) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi for the year 1971-72.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1971-72

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5519/73.]

13.21 hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

SECRETARY: I beg to lay on the Table a copy of the amendment to Direction 113B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

13.21½ hrs.

MESSAGE FROM RAJYA SABHA SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1973, agreed without any amendment to the Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 16th August, 1973".

RULES COMMITTEE

(i) SECOND REPORT

SHRI AMRIT NAHATA (Barmer): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in the Lok Sabha, the Second Report of the Rules Committee.

(ii) MINUTES

SHRI AMRIT NAHATA: I beg to lay on the Table Minutes of the sitting of the Rules Committee held on the 8th August, 1973.